

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
MAX FLEX & IMAGING SYSTEMS LIMITED**

Sl. No.	Particulars	Details
1.	Name of Corporate Debtor	Max Flex & Imaging Systems Limited
2.	Date of incorporation of corporate debtor	25 th October, 2002
3.	Authority under which corporate debtor is incorporated/ registered	RoC - Mumbai
4.	Corporate Identity number / Limited Liability Identity number of corporate debtor	U92112MH2002PLC137690
5.	Address of the registered office and principal office (if any) of corporate debtor	102, Prime Plaza, JV Patel Compound, Balasaheb Madhurkar Marg, Elphiston (W), Mumbai – 400013. Maharashtra
6.	Date of closure of insolvency resolution process	22/09/2022
7.	Liquidation commencement date of corporate debtor	23/09/2022
8.	Name and the registration number of the liquidator	Fanendra H Munot Registration no.: IBBI/IPA-001/IP-P00515/2017-18/ 10916 AFA valid till 23/12/2022
9	Address and e-mail of the liquidator, as registered with the Board	6 th Floor, Mafatlal House Building, H T Parekh Marg, Backbay Reclamation, Mumbai – 400020. E-mail: fhmunot@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	5th Floor, Labhade Prestige, Off Karve Road, Deccan Gymkhana, Pune 411004. E-mail: liquidation.maxflex@gmail.com Cell: 7378559292
11	Last date for submission of claims	26/10/2022

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the Max Flex & Imaging Systems Limited on 23/09/2022.

The stakeholders of Max Flex & Imaging Systems Limited are hereby called upon to submit a proof of their claims, on or before 26/10/2022, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder, and duly collated by the interim resolution professional or resolution professional, as the case may be, during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38 of Insolvency and Bankruptcy Code, 2016.

Fanendra H Munot
Liquidator
In the matter of Max Flex & Imaging Systems Limited
IBBI/IPA-001/IP-P00515/2017-18/ 10916

Date: 26/09/2022
Place: Mumbai